

[Shri M. M. Jacob] Officers Cadre) (Amendment) Rules, 1991, under sub-section (3) of section 18 of the central Reserve Police Force Act, 1949. [Placed in Library. See No- LT—995/91]

II. A copy (in English and Hindi) of the Ministry of Home Affairs, Notification G.S.R- 284, dated the 4th May, 1991, publishing the Central Industrial Security Force (Amendment) Rules 1991, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

[Placed in Library. See No. LT—970/91]

I. Report and Accounts (1990-91) of the Indian Railway Finance Corporation Limited New Delhi and related papers.

II. Report (for the year ended the 31st March, 1990 on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): Madam, I lay on the Table following papers :—

I- A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Fourth Annual Report and Accounts of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1990-91, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation. [Placed in Library- See No. LT—910/91]

II. A copy (in English and Hindi) of the Report on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies re-

served for them in recruitment and promotion categories on the Railways for the year ended the 31st March, 1990- [Placed in Library. See No. LT—911/91].

Appropriation Accounts, Finance Accounts and the Report of Comptroller and Auditor General of India for the period from 1st April, 1987 to 29th May, 1987 in respect of the Government of the former Union Territory of Goa, Daman and Diu

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Madam, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following papers In respect of the Government of the former Union Territory of Goa, Daman and Diu :—

(i) Appropriation Accounts for the period from 1st April, 1987 to 29th May, 1987. [Placed in Library. See No. LT—935/91].

(ii) Finance Accounts for the period from 1st April, 1987 to 29th May, 1987- [Placed in Library. See No. LT—936/91]

(iii) Report of the Comptroller and Auditor General of India for the period from 1st April, 1987 to 29th May, 1987. [Placed in Library. See No. LT—934/91].

SHRI SATYA PRAKASH MALAVIYA : (Uttar Pradesh): Madam _____

उपस्थिति : कहिये, आपको क्या कहना है।

SHRI SATYA PRAKASH MALAVIYA : Mr. Potdukhe is preparing to lay on the Table of the House, papers relating to Appropriation Accounts for the period from 1st April 1987 to 29th May 1987 under item (i), Finance Accounts for the period from 1st April

1987 to 29th May 1987 under item (ii) and Report of the Comptroller and Auditor General of India for the period from 1st April 1987 to 29th May 1987 under item (iii). My objection is that we are just at the close of the year 1991. Four years have elapsed and the Minister has not come out with any statement showing the reasons for the delay and, therefore, he should be stopped from laying it on the Table of the House. That is my objection.

THE DEPUTY CHAIRMAN : Mr. Potdukhe, do you have any explanation to the objection raised by the Member? *(Interruptions)*... I would request Members . . . *(Interruptions)*. . . You didn't follow ? Because there were too many. . . *(Interruptions)*- Order in the House please.

SHRI SHRANTARAM POTDUKHE:
I have already laid, Madam.

. *(Interruptions)*

THE DEPUTY CHAIRMAN: I would request Members, please allow the Members, whatever they are saying, when the Ministers are laying any papers on the Table, to be heard-बोलिये आपका क्या श्राब्जेन है।

SHRI SATYA PRAKASH MALAVIYA:
My objection is that under listed Item No. 4, the present Minister is to lay the papers for (i) Appropriation Accounts for the period from 1st April 1987 to 29th May 1987, (ii) Finance Accounts for the period from 1st April 1987 to 29th May 1987, and (iii) Report of the Comptroller and Auditor General of India for the period from 1st April 1987 to 29th May 1987. My objection is that just now we are at the close of the year 1991, and the Minister has not come out with any statement giving reasons for the delay in laying the papers mentioned on the Table. Therefore, he should be stopped from laying these papers on the Table of the House.

THE DEPUTY CHAIRMAN: This is about the Accounts and the Report of the Comptroller and Auditor General

of India, and the Committee on Papers Laid on the Table will look into it. Shri Shantaram Potdukhe.. over. Shrimati Tharadevi.

डा० रत्नाकर पाण्डेय : महोदया, मैं एक महत्वपूर्ण विषय की ओर आपका ध्यान आकषित करना चाहता हूँ। नव-भारत टाइम्स अखबार जो वेनेट कोलमेन कंपनी द्वारा प्रकाशित होता है और जो हिन्दी का एक बहुत बड़ा अखबार है . . . *(व्यवधान)* . . .

- I. Report and Accounts (1988-90) of the Central Research Institute for Yoga, New Delhi and related papers.
- II. Report and Accounts (1989-90) of the Central Council for Research in Yoga and Naturopathy, New Delhi and related papers.
- III. Report and Accounts (1989) of the Lata Ram Sarup Tuberculosis Hospital, New Delhi and related papers.
- IV. Report and Accounts (1989) of the New Delhi Tuberculosis Centre, New Delhi and related papers.
- V. Notification of the Ministry of Health and Family Welfare (Department of Health).
- VI. Notification of the Indian Nursing Council.

THE MTNISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

I. (a) Annual Report and Accounts of the Central Research Institute for Yoga, New Delhi, for the year 1988-89, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the Institute-

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-913/91]